

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1411  
TO BE ANSWERED ON 25.07.2017**

**WORKING OF NGOs**

**1411. SHRI NISHIKANT DUBEY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of NGOs working for the welfare of Scheduled Castes in Jharkhand;
- (b) the details of activities undertaken by them;
- (c) the criteria for selecting such NGOs for financial assistance; and
- (d) the details of the mechanism to monitor and control such NGOs?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a) & (b): One NGO namely 'Harijan Sevak Sangh' is running 'Residential Primary School' for SC students in Jharkhand.

(c): As per the scheme guidelines:-

(a) Applications are received and processed through an online portal for release of Grants-in-aid.

(b) State Government after verifying the genuiness of the organisation and/or the project at the field level would place all the proposals before the multidisciplinary "State Grant-in-aid Committee" and forward the recommendation of the State Committees to this Ministry.

(c) On receipt of new proposals, same are placed before screening committee constituted by Ministry for consideration.

(d): The following mechanism are employed to monitor the veracity of the NGOs:

i) Mandatory Annual inspection by District Authorities;

ii) Scrutiny of proposals by Multi-disciplinary State Level Committees for Voluntary Efforts every year;

iii) Mandatory submission of Audited Statement of Accounts as well as Utilisation Certificates pertaining to the releases;

iv) The schemes/programmes implemented through NGOs are also monitored by respective State Government/UT Administrations;

v) Surprise Inspection of NGO across all States/UTs by a team of the Central Ministry.